

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH KOLKATA**

(Under Section 18(1) read with Section 14, 15 and 17  
of the National Green Tribunal Act, 2010)

Original Application No. /2024/EZ



**IN THE MATTER OF:**

Mr. Sunil Kumar Rampukar Sahu

...Applicants

Versus

State of Bihar and Ors.

...Respondents

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**THROUGH**

*Dipankar Thakur*

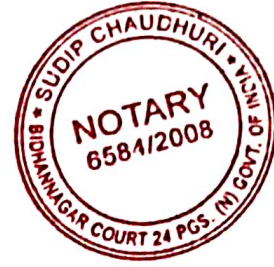
**DIPANKAR THAKUR  
ADVOCATE**

Rajarhat, Kolkata,  
Kolkata-700135  
Mob: 9434214268

E-mail: dipak1989thakur@gmail.com  
Enrolment No. F/1809/2023

Date - 2/9/2024  
Place- Kolkata

**02 SEP 2024**



## SYNOPSIS

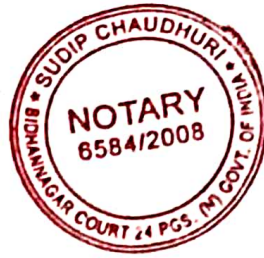
That the present Application is being preferred against the illegal allotment of Pond in Narahia, Village- Sananpatti, Madhubani, Bihar by the Respondents for the construction of Police Station. It is pertinent submit herein that the said pond admeasuring 90 Decimal is situated in Khata No. 192 and Khasra No. 1097 and is surrounded by a dense forest.

That this Pond is used by the local residents of the village for farming as well as for celebration of Chatt Puja. Animals also drink water of the pond and it is very necessary for their survival as well.

That it is pertinent to submit herein that the construction of the Police Station by filling the Pond will not only harm the whole ecology of the surrounding but will also hamper the faith and devotion of the villagers who use the said pond for doing "Chatt Puja", i.e., the greatest puja/festival in the State of Bihar.

It is pertinent to submit herein that Madhubani and other neighbouring district in north Bihar have several ponds and are famous for cultivating fish, water chestnuts and fox nuts.

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That the Applicant herein has made Application to the Respondent and other bodies to stop the filling of pond and further requested to allocate some other place for the construction of the Police Station. However, the same did not yield any fruitful result and presently the whole pond is filled with soil and there is no sign of any water ecology.

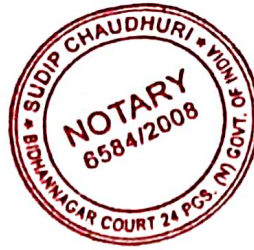
That it is submitted that the ponds locally known as talab or pokhar in water rich Mithlanchal area of Bihar is fast disappearing because of the encroachment for construction of buildings. Even as climate changes poses threat of crisis of water, these natural source of water are neglected.

That the ponds in Madhubani play a very important role in maintaining the water ecology in the area and also has played a very important role in storing excess flow of water during monsoon as the whole district is prone to flood.

That the Applicant endeavours to bring to the kind attention of this Hon'ble Tribunal with respect to environmental pollution/deterioration of water ecology caused by filling of the ponds which are a natural source of water and maintains whole water ecology of the area.

That the present Application has been filed in the interest of the local people of Narahia, Village- Sananpatti, Madhubani, Bihar with respect to the various environmental problems, grievances, issues raised herein. That

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the present Application involves a substantial question relating to environment.

That it is submitted that the filling up of ponds poses a great threat of water crisis and loss of history in as much as the Mithila (North Bihar) region can be called a land of ponds.

That it is submitted that the ponds help in recharging ground water and about 70 to 80 varieties of birds survive on small fishes and insects provided by these ponds. Moreover, the ponds in Mithila provide nutritional food in the forms of fish, snail, crabs to people and livelihood to weaker section/fish farmers. Pond bund covered with trees, grasses and bush become a natural shelter/forest belt for wild animals in rural areas. Infact, ponds are also a centre of religious and cultural festivals of all castes and sections of the society.

That it is respectfully submitted that the filling up of ponds will destroy the ecological balance and is bound to deprive people of their connections with nature and their natural resources.

Hence, it is respectfully submitted that an act of filling up of pond in the name of making building, is untenable and bad in the eyes of law.

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## LIST OF DATES AND EVENTS

March, 2024

That a tender was issued for the construction of Police station by filling the pond situated at Khata .No. 192 and Khasra No. 1097 in Narahia, Village- Sananpatti, Madhubani, Bihar.

July, 2024

That the filling of the pond started by the Contractor in whose favour the tender was awarded by the Government of Bihar.

21.07.2024

That the Applicant herein sent an Application to the Circle Officer, Laukahi, District Madhubani, Bihar, thereby, requesting to immediately stop the filling of pond and further to construct the Police Building at some other place, however, the same did not yield any fruitful result.

2/9/.2024

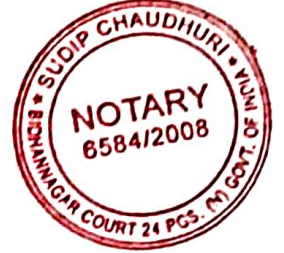
Hence, the present Petition.

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH KOLKATA**

(Under Section 18(1) read with Section 14, 15, and 17  
of the National Green Tribunal Act, 2010)

Original Application No. /2024



**MEMO OF PARTIES**

1. Mr. Sunil Kumar Sahu, S/o Rampukar Satyanarayan Sahu  
R/O House No. 0136, Sarita Niwas,  
Ward No. 4, Gram Narahia, Post- Narahia  
Madhubani, Bihar-847108  
E-mail: sunil@sress.in  
Mobile: 9021297201

**VERSUS**

1. State of Bihar  
Through Chief Secretary  
Main Secretariat, Patna-800015  
E-mail- cs-bihar@nic.in, Phone No.: 0612-2215804
2. Collector & District Magistrate, Madhubani  
Having office at:  
Bhoop Narayan, Thana Chowk,  
Bhoop Narayan Singh Colony Road,  
Gilation Market campus, Madhubani, Bihar-847211  
E-mail: [dm-madhubani.bih@nic.in](mailto:dm-madhubani.bih@nic.in)

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3. Circle Officer, Laukahi  
Laukahi Block Office, FH96+HXJ  
Block Laukahi, Dist. Madhubani, Bihar-847108  
Mob: 8809601200, E-mail: [co.laukhi@gmail.com](mailto:co.laukhi@gmail.com)
4. Divisional Forest Officer, Darbhanga,  
4W73+P9Q, Laheriasarai,  
Station Road, PWD Colony,  
Laheriasarai, Darbhanga, Bihar-846001  
Email: [dfodharbhanga@gmail.com](mailto:dfodharbhanga@gmail.com)
5. Ministry of Environment, Forest and Climate Change  
Through Secretary  
Rajbansi Nagar, Patna, Bihar-800015  
E-mail: [efd-bih@nic.in](mailto:efd-bih@nic.in)  
Phone: 0612-2217713
6. Department of Revenue and Land Reforms; Govt. of Bihar through its Addl.  
Chief Secretary,  
Old Secretariat, Bailey Road,  
Patna – 800015. E-mail: [feedback.lrc@gmail.com](mailto:feedback.lrc@gmail.com)
7. Bihar Police Building Construction Corporation through its Chairman &  
Managing Director, BSAP-05 Campus,  
Kartilya Nagar, Patna-800014 (Bihar)  
E-mail ID: [policenigam@bihar.gov.in](mailto:policenigam@bihar.gov.in)
8. Fuladeo Yadav  
Gram Sananpatti, Post-Narahia,  
Block Laukahi, Dist. Madhubani, Bihar-847108

.....Respondents

**APPLICATION UNDER SECTION 18 READ WITH SECTION 14,  
15 AND 17 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010.**

To,

THE HONOURABLE CHAIRPERSON AND HIS COMPANION  
MEMBERS OF THE HON'BLE NATIONAL GREEN TRIBUNAL

**MOST RESPECTFULLY SHOWETH:**



**1. PARTICULARS OF THE APPLICANT:**

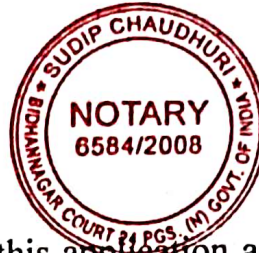
That the Applicant herein are resident and inhabitant of the State of Bihar and are a public spirited person and since childhood have enjoyed the nature, flora and fauna as situated in the State of Bihar.

It is submitted that the Applicant herein is a social worker and has been fighting to protect the loss of water bodies in the state for quite a long time now and is assailing the recent activity of filling up of pond in the name of construction of the Police Station by way of the present Petition. It is worthwhile to bring in the kind attention of this Hon'ble Tribunal that such filling up of ponds that are natural resource of water and its ecology would ultimately bring the ecological imbalance in the whole of geologically and ecologically fragile area. The address of the Applicants are as given above for the service of notices of this application. It is pertinent to submit herein that the Applicants being a resident of the area came to know about the filling of the pond when the contractor who was awarded the Tender started removing water from the pond and hence is filing the present Petition.

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**2. PARTICULARS OF THE RESPONDENTS:** That the Respondent No. 1 is the present Government of Bihar who has permitted the construction of Police Building on the pond by filling the same. That the Respondent No. 2 is the Collector & District Magistrate of the Madhubani District who has active control over the activities in the area. Respondent No. 3 is the Circle officer of the area who has failed to take any actions against such activities despite having complete knowledge and after receiving the Letter sent by the Applicant. That the Respondent No 4 is the Divisional Forest Officer who takes care of the forest surrounding the pond in question. That the Respondent No. 5 is the department who takes care of Environment forest and as well Climate Change in the state of Bihar. The respondent no. 6 is the department which is responsible for maintenance of land record and revenue office affairs of the state. That the Respondent 7 is the department in-charge of construction of police stations and residential quarter for police officers and staff in the state of Bihar. That the Respondent No. 8 is the contractor in whose favor the tender has been granted for the construction of the police station.

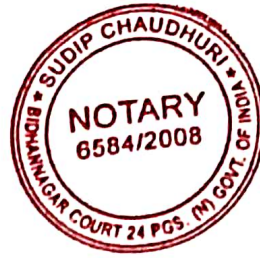
3. That the instant application has been filed by the applicant under Section 18(1) read with Sections 14, 15 and 17 of the National Green Tribunal Act, 2010.



#### 4. BRIEF SYNOPSIS:

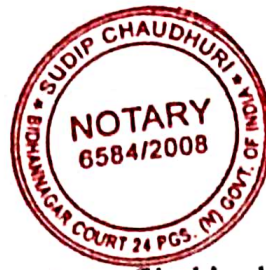
- 4.1. That the Applicant is preferring this application against the illegal filling up of pond situated at Khata No. 192 and Khasra No. 1097 in Narahia, Village- Sananpatti, Madhubani, Bihar in the name of construction of model Police Station building (G+2) at Narahia, O.P. in the district of Madhubani. It is a natural pond which is around 15-20 years old and has been used by the villagers and local animals in that form only.
- 4.2. That it is pertinent to submit herein that although in the revenue records Khata No. 192 and Khasra No. 1097 has been shown as "Parati Jamin", i.e., unused land, however, the nature/demography of the land changed with time and that same was converted and used as a pond by natural activities. Moreover, the survey of the land for the revenue records was last done somewhere in 1970's and since then the status of the all the lands of the village has drastically changed as it is the flood prone area. It is pertinent to submit herein that the Madhubani and the neighbouring Darbhanga district in north Bihar have several ponds and are famous for cultivating fish, water chestnuts and fox nuts.

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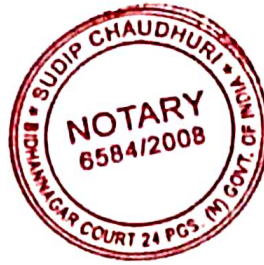
- 4.3. That it is submitted that the Applicant herein made a complaint to the Respondent No. 3 on 21.07.2024 against the illegal filling of the pond in the name of construction of Model Police Station building, G+2 at Narahia however, the same did not yield any fruitful result. Presently the whole pond has been filled with soil and there is no sign of any pond or any water ecology.
- 4.4. That it is submitted that the ponds locally known as talab or pokhar in water rich Mithlanchal area of Bihar is fast disappearing because of the encroachment for construction of buildings. Even as climate changes poses threat of crisis of water, these natural source of water are neglected.
- 4.5. That it is submitted that the ponds in Madhubani play a very important role in maintaining the water ecology in the area and also has played a very important role in storing excess flow of water during monsoon as the whole district is prone to flood.
- 4.6. That it is respectfully submitted that grave environmental pollution/deterioration of water ecology is being caused by filling of the ponds which are a natural source of water and maintains whole water ecology of the area.

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- 4.7. That the present Application has been filed in the interest of the local people of Narahia, village-Sannanpatti, Madhubani, Bihar with respect to the various environmental problems, grievances, issues raised herein. That the present Application involves a substantial question relating to environment.
- 4.8. That it is submitted that the filling up of ponds poses a great threat of water crisis and loss of history as Mithila (North Bihar) can be called a land of ponds. Moreover, the pond in question also holds a great religious value as the villagers used to do Chhat Puja in the said pond.
- 4.9. That it is submitted that the ponds help in recharging ground water and about 70 to 80 varieties of birds survive on small fishes and insects provided by these ponds. Moreover, the ponds in Mithila provide nutritional food in the forms of fish, snail, crabs to people and livelihood to weaker section/fish farmers. Pond bund covered with trees, grasses and bush become a natural shelter/forest belt for wild animals in rural areas. In-fact, ponds are also a centre of religious and cultural festivals of all castes and sections of the society.

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- 4.10. That it is respectfully submitted that the filling up of ponds will destroy the ecological reservoir and is bound to deprive people of their connections with nature and their natural resources.
- 4.11 That the present application is being filed under Section 18 (i) read with Sections 14, 15 & 17 of the National Green Tribunal Act, 2010 by the applicant, being affected and interested in the protection of the environment and ecology of the State of Bihar.
- 4.12 That this Hon'ble Tribunal has the jurisdiction in the present Original Application as the present Application involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in Schedule I of the National Green Tribunal Act, 2010
- 4.13 That the present Application is being filed with respect to environmental pollution/deterioration of nature/threat to fragile ecology to be caused by filling up of ponds in the name of construction/development of buildings.

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4.14 That it is submitted that the applicant is relying upon the photographs of the pond where the construction of model police station building G+2 at Narahia, O.P. is proposed in the district of Madhubani. Tender which has been issued for the construction of model police station building. Copy of the Photographs of the Pond are annexed herewith as **ANNEXURE-A/1 (COLLY.)** and copy of the Tender documents are annexed herewith as **ANNEXURE-A/2 (COLLY.)**.

4.15 That it is respectfully submitted that on 21.07.2024 the Applicant herein sent a Complaint to the Respondent No. 3 for stopping the filling up of the pond and further requested to construct the police building at some other place. Copy of the Complaint dated 21.07.2024 is annexed herewith as **ANNEXURE-A/3.**

4.16 That it is respectfully submitted that till date no steps have been taken by the Respondents to restore the pond and the filling of the pond is still continuing. Aggrieved by the inaction of the Respondent authorities, the Applicant herein



is constrained to approach the Hon'ble National Green Tribunal as the fact situation raises a substantial question relating to the environment.

4.17 That this Hon'ble Tribunal in addition to the Hon'ble Apex Court has time and again shown great enthusiasm in preserving the water ecology and ponds and passing judgement that are not only important for the present but also set precedents for the future of our country. It is humbly prayed and is of utmost importance that the present matter be treated at the same level of urgency by this Hon'ble Tribunal.

4.18 That the balance of convenience is in favor of the Applicant and the ends of justice shall suffer if the relief as prayed is not granted.

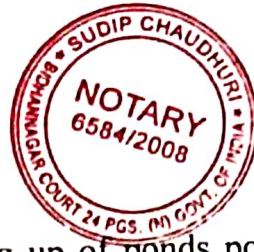
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## 5. GROUNDS

- A. Because that the Tender for the construction of the Police Station has been illegally issued without surveying the land and its present status.
- B. Because that the construction of any building by destroying the pond is bad in the eyes of law and hence cannot at all be allowed to continue.
- C. Because that the filling up of the pond has destroyed the water ecology of the area and has caused environmental degradation.
- D. Because ponds are natural source of water and act as water reservoirs which needs to be protected for future generation and environment.
- E. Because ponds in Madhubani District play a very important role in maintaining the water ecology in the area and also has played a very important role in storing excess flow of water during monsoon as the whole district is prone to flood.
- F. Because ponds are a natural source of water and maintains whole water ecology of the area and filling up of the same leads to environmental pollution/deterioration of water ecology

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- G. Because that the filling up of ponds poses a great threat of water crisis and loss of history as Mithila (North Bihar) is called as land of ponds.
- H. Because that the pond is question also holds a great religious value as the same is used by the villagers for doing Chhat Puja which is the greatest puja/festival in the State of Bihar.
- I. Because that the ponds help in recharging ground water and about 70 to 80 varieties of birds survive on small fishes and insects provided by these ponds.
- J. Because that the ponds in Mithila provide nutritional food in the forms of fish, snail, crabs to people and livelihood to weaker section/fish farmers. Pond bund covered with trees, grasses and bush become a natural shelter/forest belt for wild animals in rural areas.
- K. Because that the ponds are also a centre of religious and cultural festivals of all castes and sections of the society.
- L. Because that the filling up of ponds will destroy the ecological balance and is bound to deprive people of their connections with nature and their natural resources.

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M. Because filling of ponds infringes the Right to Ecology of the people of Darbhanga.

6. **CAUSE OF ACTION**

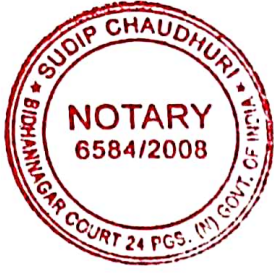
That, the cause of action for the present Petition arose in the month of July when the filling work of the pond was started and the same came into the knowledge of the Applicants. It further arose when the Applicant herein sent a Application/complaint dated 21.07.2024 to the Respondent No. 3 for stopping the work. It further arose when the Respondents herein failed to take any action against the illegal filling of the pond. Hence, this instant petition is being filed within the period of limitation. Which involves a continuous cause of action.

7. **PRAYER**

In view of the aforesaid facts and circumstances, the Hon'ble tribunal may be pleased the cognizance of the issues highlighted above and pass the following directions:

- a. Direct the Respondent authorities to immediately stop the filling of pond and restore it to its original position; and/or
- b. Permanently restrain the respondent from carrying out any kind of construction activities in the said pond situated in khata no. 192 and khasra no. 1097, village Sananpatti, Laukahi, Circle, Madhubani District.
- c. Pass such further order/orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case

*Senil Kumar Rampakes Sahu*



BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS

VERIFICATION

I, SUNIL KUMAR RAMPUKAR SAHU , S/O Mr. RAMPUKAR SATYANARAYAN SAHU R/O House No. 0136, Sarita Nibas, do hereby verify that the contents of Paras 1 to 7 are true to my personal knowledge and Paras 1 to 7 believed to be true on legal advice and that I have not suppressed any material fact.

Date: 27/9/2024

Place: Kolkata

Identified by me  
*Sunil Kumar Rampukar Sahu*

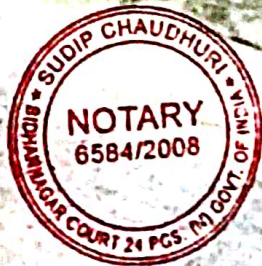
Advocate

Sunil Kumar Rampukar Sahu

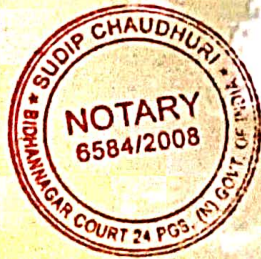
APPLICANT

*S. Chaudhuri*  
S. CHAUDHURI  
\* NOTARY \*  
GOVT. OF INDIA  
Regn. No.-6584/08  
Bidhannagar Court  
Dist.-North 24 Pgs

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Attested by  
Notary Public  
(Signature)  
Date 21/8/24

2

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SUDIP CHAUDHURI  
NOTARY  
6584/2008  
BIDHANAGAR COURT 24 PGS. (M) COURT OF

AK  
21/8/24

## General Information

Template Group	RATE CONTRACT V.1.2		
Bid Parts	2	Category	PERCENTAGE
Tender Creator	Mr SAPLESHWAR MANDAL (Superintending Engineer)	Organization Hierarchy	Government of Bihar->Bihar Police Building Construction Corporation->BPBCC_HEADQUARTER->BPBCC_PATNA CIRCLE- I
System Tender No.	58017	Tender Reference No.	NIT 52/SBD/2023-24/GR-05
Procurement Category	GENERAL	Tender Currency	INR
Estimated Value in INR	48181837	Bidding Currency	INR
Tender Type	Open Tender	Estimated Value Visibility Flag	Y
Minimum Number Of Bids	2	Offer Validity(In Days)	120
Ranking Sequence	L1 Ranking	Tender Approving Authority	SAPLESHWAR MANDAL (SUPERINTENDENT ENGINEER)
Detailed Description	CONSTRUCTION OF MODEL POLICE STATION BUILDING (G+2) AT NARAHIA O.P. IN THE DISTRICT OF MADHUBANI - WITH ELECTRIFICATION		
NIT	CONSTRUCTION OF MODEL POLICE STATION BUILDING (G+2) AT NARAHIA O.P. IN THE DISTRICT OF MADHUBANI - WITH ELECTRIFICATION		

## Date Schedule

Bid Submission Start Date	01-03-2024 08:00 PM
Bid Submission Due Date	05-03-2024 05:00 PM
Bid Open Date	06-03-2024 04:00 PM
Physical doc Submission End Date as allowed in the tender document	06-03-2024 03:30 PM

## Pre-bid Discussion

Pre-Bid Discussion Type	Not Required
Pre-Bid Meeting Start Date	
Pre-Bid Meeting End Date	
Venue Details	
Remarks	

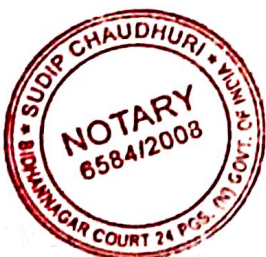
Attested by

Notary Public Phulparas

(Madhubani)

Red: 06/03/24

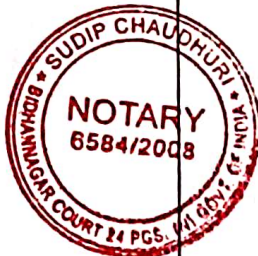
218125



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**Payment**

Payment Type	EMD	Amount	963637
Payment Mode	Internet Payment Gateway(IPG),Challan/Bank Guarantee	Payment Currency	INR
Exemption Allowed/Disallowed	N	Exemption Reason	
Payment Type	Tender Fee	Amount	10000
Payment Mode	Internet Payment Gateway(IPG),Challan	Payment Currency	INR
Exemption Allowed/Disallowed	N	Exemption Reason	
Payment Type	Tender Processing Fee	Amount	5900
Payment Mode	Internet Payment Gateway(IPG),Challan	Payment Currency	INR
Exemption Allowed/Disallowed	N	Exemption Reason	



**GENERAL PARTICULARS**

Description	Legal Status of Bidder
Description	Place of Registration
Description	Litigation History
Description	Registration No

Attested by  
 Notary Public Phulparas  
 (M. Subban)  
 No. 16324  
 278124

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ACCEPTANCE PENDING

## GENERAL INFORMATION

Header Information	
PO No	30290
PO Ref No	694
PO Value	45449926.84
PO Amendment flag	Yes
PO Date	Jun 19, 2024
PO start date	Jun 20, 2024
PO Expiry date	Jun 29, 2024
PO Type	Contract PO
PO Creator Name	SAPLESHWAR
PO Category	
Shipping Information	
Ship To	
Bill To	
Ship Via	
Vendor EPS Code	PHULDEO
Company Name	FULADEV YADAV
Bidder GSTIN	
UID Type	PAN
UID	AAZPY0480H
Address	SANANPATI, MADHUBANI, BIHAR
City	MADHUBANI
State	Bihar
Country	India

## TERMS AND CONDITION

Clause No	Clause Name	Clause Details
1	All term & condition as per tender doc	

## ATTACHMENT

Attested by

Notary Public (Madhubani)

Clause Details



26

Label	File Name	Attach File	Visible To
Work Order	52-23 24-05.pdf		BOTH

**WORK DETAILS**

Work Ref No.	Work Description	U.O.M	Item Quantity	Unit Price/Rate	Sub Total	Total Tax	Total Cost	Remarks
52/2023-24/GR-05	CONSTRUCTION OF MODEL POLICE STATION BUILDING (G+2) AT NARAHIA O.P. IN THE DISTRICT OF MADHUBANI - WITH ELECTRIFICATION		1	45449926.84	45449926.84		45449926.84	

Attested by  
 Notary Public, Prulharas  
 (Madhubani)  
 21/8/24



27

<b>Description</b> PAN No.
<b>Description</b> GSTIN
<b>Description</b> Character Certificate (with Letter No. Letter Date, Issuing Office)
<b>Description</b> Electrical License Validity upto (in case of sub-contractors affidavit of both the parties)
<b>Description</b> NOC for Debar (if required)

### Terms and Conditions

Clause No.	Specification	Attachment
General	Please Read and Accept All Terms and Conditions as per NIT and SBD Documents	

### Attachments

Label	File Name	Attach File
eNIT	52. e NIT 52 SBD 2023 24.pdf	52. e NIT 52 SBD 2023 24.pdf
<b>Label</b> Corrigendum	<b>File Name</b> Corrigendum E-NIT-52-SBD-2023-24.PDF	<b>Attach File</b> Corrigendum E-NIT-52-SBD-2023-24.PDF
<b>Label</b> 2nd Corrigendum	<b>File Name</b> 2nd Corrigendum E-NIT-52-SBD-2023-24.pdf	<b>Attach File</b> 2nd Corrigendum E-NIT-52-SBD-2023-24.pdf
<b>Label</b> SBD DOC	<b>File Name</b> GR-05, SBD 52 2023-24.docx	<b>Attach File</b> GR-05, SBD 52 2023-24.docx
<b>Label</b> TECH SHEET (View Only)	<b>File Name</b> GR-05, TECH 52 2023-24.xls	<b>Attach File</b> GR-05, TECH 52 2023-24.xls

Notarized by  
 Madhu bari  
 16/08/24  
 278124



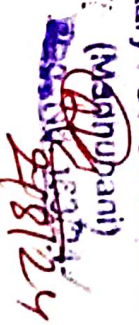
Label BOQ (View Only)	File Name GR-05, BOQ 52 2023-24.xls	Attach File GR-05, BOQ 52 2023-24.xls
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## Required Attachment from Bidder

Supporting Document PAN CARD	Mandatory Y	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1
Supporting Document GST REGISTRATION CERTIFICATE	Mandatory Y	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1
Supporting Document AUDIT REPORT OF LAST FIVE FINANCIAL YEARS WITH CA CERTIFICATE	Mandatory Y	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1
Supporting Document LTR OF LAST FIVE FINANCIAL YEARS	Mandatory Y	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1
Supporting Document Work Experience of Similar Nature Work as per NIT and SBD	Mandatory Y	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1
Supporting Document MINIMUM QUANTITIES OF ITEMS OF WORK	Mandatory Y	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1
Supporting Document Existing commitments and ongoing works	Mandatory Y	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1
Supporting Document TOOLS AND MACHINERIES AS PER NIT AND SBD	Mandatory Y	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1

Notary Public Prudhadas

(Maganubani)






Supporting Document Electrical License	Mandatory Y	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1
Supporting Document ANY OTHER DOCUMENTS AS PER NIT AND SBD	Mandatory N	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1
Supporting Document DEPARTMENTAL REGISTR ATION CERTIFICATE	Mandatory Y	Allow Exemption N	Attachment Group Others	Evaluation Type BidPart1

**BOO**

Work Ref No (If Applicable)	Name of the Work	UOM Work	QUANTITY	Rate
52/2023-24/G R-05	CONSTRUCTION OF MODE L POLICE STATION BUILDI NG (G+2) AT NARAHIA O.P. IN THE DISTRICT OF MAD HUBANI - WITH ELECTRIE ICATION		1	48181837
48181837	Estimated Cost (Inclusive of All Taxes & Other Charges)	Attachment GR-05, BOO 5 2 2023-24.xls	Mandatory Item Yes	
Sum(Estimated Cost (Inclusive of All Taxes & Other Charges)): 48181837 (Four crore eighty-one lakh eighty-one thousand eight hundred and thirty-seven )				

Created By : Mr SAPLESHWAR MANDAL (Superintending Engineer)

Created On : 01-03-2024 03:30 PM

Attest  
Notary Public Pnubaras  
(M. S. Chaudhary)  
ROB. NO. 658412108  
27/8/24



ग्रामीण चैम्बर ऑफ कॉमर्स  
Gramin Chamber of Commerce  
— Industries & Agriculture —  
(GCCIA)

ANNEXURE-3

31

NARAHIA MADHUBANI, BIHAR

सेवा में,  
अंचलाधिकारी,  
प्रखंड लौकही,  
जिला मधुबनी,  
बिहार

**विषय:** ग्राम साननपट्टी, प्रखंड लौकही, जिला मधुबनी, स्थित सरकारी तालाब के संरक्षण हेतु

महोदय,

सविनय निवेदन है कि मैं ग्रामीण चैम्बर ऑफ कॉमर्स, इंडस्ट्रीज & एग्रीकल्चर का चेयरमैन सुनील कुमार रामपुकार साहु हूँ। मुझे यह सूचित करना है कि ग्राम साननपट्टी में स्थित एक तालाब, जिसका खाता नंबर 192 और खेसरा नंबर 1097 है, जिसे पुलिस थाना के निर्माण के लिए आवंटित किया गया है। यह तालाब 90 डिसमिल में फैला हुआ है और इसके चारों ओर घना जंगल है।

यह तालाब स्थानीय ग्रामीणों द्वारा कृषि, पालतू और जंगली पशुओं के पानी पीने, और छठ जैसे शुभ अवसरों के लिए उपयोग किया जाता है। इस तालाब का महत्व पर्यावरण, भूजल संरक्षण और स्थानीय ग्रामीणों के लिए अत्यधिक है। तालाब के नष्ट होने से पर्यावरण को भारी क्षति होगी, भूजल स्तर में गिरावट आएगी, और स्थानीय ग्रामीणों के साथ-साथ आने-जाने वाले जंगली जीवों के लिए भी यह एक बड़ा नुकसान होगा।

अतः आपसे विनम्र अनुरोध है कि इस तालाब को संरक्षित करने के लिए आवश्यक कदम उठाए जाएं और इसे पुलिस थाना निर्माण के लिए आवंटित भूमि से हटाया जाए। इससे न केवल पर्यावरण का संरक्षण होगा बल्कि स्थानीय समुदाय और जीव-जंतु भी सुरक्षित रहेंगे।

मैं आपको यह भी सूचित करना चाहता हूँ कि थाना की वर्तमान लोकेशन भी सरकारी जमीन पर ही है, और वहाँ तकरीबन 1 एकड़ जमीन है जिस पर थाना का निर्माण और विधि व्यवस्था सुचारु ढंग से संभव है। थाना की वर्तमान लोकेशन NH 57 और NH 104 से सटे होने के कारण थाना की विधि व्यवस्था सुचारु रूप से चलने की संभावना अधिक है।

For Gramin Chamber of Commerce,



*Sunil*  
21/07/2024  
Chairman

प्रतिलिपि: 1) DM मधुबनी, 2) दरभंगा प्रमंडल कमिश्नर, 3) CMO बिहार, 4) बिहार गृह मंत्रालय, 5) पर्यावरण, वन एवं जलवायु परिवर्तन विभाग 6) राष्ट्रीय हरित अधिकरण



To,

Circle Officer,  
Block Laukahi,  
District Madhubani, Bihar

**Sub: For the conservation of overnment pond located in village Sananpatti, Block Laukahi, District Madhubani**

Sir,

It is my humble request that I am Sunil Kumar Rampukar Sahu, Chairman of Gramin Chamber of Commerce, Industries & Agriculture. I want to inform that a land situated in Sananpatti Village is a pond bearing Khasra No. 192 and Khasra No. 1097 has been allotted for the construction of Police Station. This pond is spread over 90 decimals and there is dense forest around it.

This pond is used by the local villagers for agriculture, drinking water for domestic and wild animals, and auspicious occasions like Chhath. The importance of this pond is immense for the environment, groundwater conservation and the local villagers. Destruction of the pond will cause huge damage to the environment, depletion of groundwater level, and will be a great loss to the local villagers as well as wild animals.

Therefore, you are humbly requested to take necessary steps to preserve this pond and remove it from the land allotted for the construction of the police station. This will not only preserve the environment but will also protect the local community and animals.

I also want to inform you that the current location of the police station is also on government land, and there is about 1 acre of land on which construction of the police station and smooth function of law and order can be done. Since the current location of the police station is adjacent to NH 57 and NH 104, there is a high possibility of the law and order of the police station running smoothly.

For Gramin of Chamber of Commerce,

Chairman



कृष्ण प्रसाद साह 9801738237.

(33)

शिविराव पावण - 9162072001

समलोकन-साह - 7545946985

रवि कंडल साह

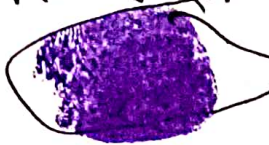
गौला साह उर्फ सुरेन्द्रलाल साह


महेश साह साहसपदी -

लुटन साह साहसपदी -


मौल्य कठुए - 11 -

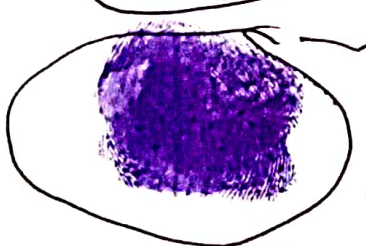
पुंराहण साहसपदी -

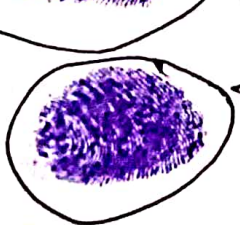
 सुकानी देवी -

 शोभनी देवी -

दाई लाल साह दाई लाल साह

 डौमा साह

 राजेंद्र साह उर्फ दादा

 उमेश लाल साह

मांगेन राम

डा० शशि भुषण : डा० शशि भुषण

जन कृष्ण (व्यवसायी) 7079952670

मनीज कुमार कठार 7903485322



शिवन कुमार

(34)

9534369246

शिवन कुमार

8909667677

विजय राय

7488622374

शिवनारायण साहू

श्री गीतु साह

श्याम दास

वर्धन सहा

सतीश साह

रामउदगाव चांदव

गंगा नारायण पासवान

मिचलेश कुमार

रौद्रहंत

Jitendra

गुलश्री कुमार रायव

~~विजय~~ कृष्णाकाश चंदव

दिलीप कुमार राय &

अंशु कुमार चांदव

प्रदीप कुमार

मनोज कुमार साह



शंभुजी बाबूराव  
उतलमलम  
शंभुजी बाबूराव  
विद्यमान मंडल

कुं व देवी  
जाने २०१८ यादक

दुवकीदुवी वास लक्ष्मण - ३ नरादयादो धंपामल  
रामवतार पोदव  
सुरे कुमान यादक  
रमजुवउवववव

महेन्द्र यादव  
रंजित यादक  
जलन यादव  
जनशीलपलरि ५०  
जलित नाठ यादक

शिवन बटनसाह  
वकीव कुमा  
पुनोकीतपदव

शोमी रायव  
शंकर राय वन  
जंभा कुमा  
सुम वीरचोडव  
शंभुजी बाबूराव  
पुनोकीतपदव

शंकर राय (35)

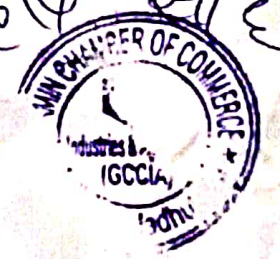
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मिमाधर यादव जी  
जमत यादव जी  
Jasraj J. Jany  
अतिवास राय  
कुण्डल कु राय

सुमन राय  
गौशन कुमार यादव  
RK Sharma  
Yashwant Kumar.

राजन कुमार  
भरत राय  
कौशलकुमार राय  
शिव कुमार साह  
डा. अरुण मंडल

दिलीपल राय  
राज कुमार कुं  
जालि कुमाय यादव

चंद्र राय राय  
संतोष साह



36

Sunil Kumar Rampukas Sahu

# Vakalatnama

NATIONAL GREEN TRIBUNAL - EZB  
KOLIKATA

In the Court of

C-A -

2024/FZ  
OF

Suite/Case No.

Sunil KUMAR Rampukas Sahu

Plaintiff

Vs.

State of Bihar & or's

Defendant

KNOW ALL MEN by there presents that

Sunil Kumar Rampukas Sahu

Dipankar Thakur do hereby constitute and appoint the undermentioned Advocate, Pleaders, Vakils, jointly and each of them severally to be pleader of ME/US and on MY/OUR behalf to appear for ME/US in the above cause and to take such steps and proceedings and may be necessary on MY/OUR behalf and for that purpose to make sign verify and present all necessary petitions, plaints, written statements and other documents and do nominate and appoint or retain senior Counsels Vakils Advocates and other persons, lodge and deposit moneys and documents and other papers in Court and the same again to withdraw and to take out of Court and to obtain or grant as the case effectual receipts and discharge for the same and for all moneys which may be payable to ME/US in the premises. To enter into compromise with MY/OUR approval and withdraw all moneys from the Court : AND GENERALLY to act in the premises and proceedings arising thereout whether by way of execution, review, appeal or otherwise or in any manner contested therewith as effectually and to all intents and purpose as I/We could act if personally present and ALSO for all and of the purpose aforesaid to appoint a substitute or substitutes and such substitution and as pleasure to revoke I/We hereby ratifying and agreeing to confirm whatever may be lawfully done by virtue hereof : IN WITNESS WHEREOF this Vakalatnama has by ME/US.

Received the vakalatnama form the executant and accepted the same  
Dipankar Thakur  
(Advoc)

this day of 2nd Sep 2024 been executed.

Sree Dipankar Thakur Sree  
Rajarat Kolkata (Adv)  
Mob - 9434214268  
email - dipak1989thakur@gmail.com  
Enrolment - F/1809/2023

Pratap Saha  
D-1613/02  
AN.